

**BEFORE THE HON'BLE NATIONAL GREEN
TRIBUNAL, CENTRAL ZONAL BENCH, BHOPAL**

IN

THE MATTER OF

ORIGINAL APPLICATION NO. 256/2024 (CZ)

HAIDER ALI

.... APPLICANT

VERSUS

RAJASTHAN STATE POLLUTION

BOARD AND ORS.

.... RESPONDENTS

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Place: JAIPUR

Date: 13.12.2025

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क्षेत्रीय अधिकारी
रा०प्र०नि०मं०, भिवाडी

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.... RESPONDENTS

**ACTION TAKEN REPORT ON BEHLAF OF
RESPONDENT NO. 1 (RAJASTHAN STATE
POLLUTION CONTROL BOARD) IN COMPLIANCE OF
THE HON'BLE TRIBUNAL ORDER DATED 07.11.2025**

1. It is submitted that the Applicant has filed the instant Original Application before this Hon'ble Tribunal alleging that the factories situated in RIICO Industrial Area Alwar, Bhiwadi and Kotputli - Behror are discharging untreated liquid and solid waste in the area. It is further alleged that due to discharge of such untreated waste by the industries, the local inhabitants of the area are getting affected through several water borne diseases. The complainant has based his allegation on the basis of newspaper article published in Dainik Bhaskar dated 23.09.2023, newspaper article published in Dainik Bhaskar 20.10.2024 and newspaper article published in Patrika dated 16.11.2024 and 17.11.2024.


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2. That the Hon'ble Tribunal while issuing notice in the present Original Application, directed the Rajasthan State Pollution Control Board to submit affidavit with reference to the allegation made in the Original Application.
3. The allegations made by the Applicant against the Rajasthan State Pollution Control Board is baseless and unfounded. It is submitted that the Regional Officers of Rajasthan State Pollution Control Board at Alwar, Bhiwadi and Kotputli - Behror have consistently taken measures to penalise industries that are found violating the environmental norms and consistently formulating mechanism to curb pollution in the State of Rajasthan.
4. That this Hon'ble Tribunal vide order dated 06.02.2025 directed the answering Respondent to submit the affidavit with respect to allegations raised by the Applicant herein. The Answering Respondent in compliance to the directions passed by this Hon'ble Tribunal filed a detailed affidavit dated 03.04.2025 which is already on record.
5. Thereafter, this Hon'ble Tribunal vide order dated 25.08.2025 directed Rajasthan State Pollution Control Board to submit further action taken report and proceed in accordance to the latest order of the Hon'ble Supreme Court of India for realization of the Environmental Damages in accordance with rules. That in compliance of the order dated 25.08.2025, the

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answering Respondent filed further action taken report dated 06.10.2025.

**OBSERVATION AND FURTHER ACTION TAKEN BY
REGIONAL OFFICE, ALWAR**

6. It is submitted that out of the 25 units earlier found non-complying only 04 were remaining non-compliant and show cause notices for intended revocation of Consent to Operate and intended deposition of Environmental Compensation were issued to these 04 non-complying units.
7. Subsequently, these industries were again inspected by the RSPCB Officials and it was observed that these industries have rectified the non-compliances observed earlier and therefore found complying during the recent inspection.
A list of the industries and the violations observed earlier by the Regional Office, Alwar is marked and attached as **Annexure-1**.
8. It is pertinent to mention here that Regional Office, Alwar is already taking action against the non-complying industries and imposing the environmental compensation on the habitual defaulters and is keeping strict vigilance for the implementation and compliance of environmental norms.


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OBSERVATION AND FURTHER ACTION TAKEN BY
REGIONAL OFFICE, BHIWADI

9. That the State Board is regularly conducting random inspections in the industrial areas of Kaharani, Chopanki, and Pathredi, to put a check on the instances of discharge of waste water by the industries.
10. That in addition, surveillance operations are also being conducted by the Task Force constituted by the District Administration vide order dated 25.03.2025 to check industries illicitly discharging wastewater into RIICO drains or on vacant land through tankers, thereby causing water pollution in the area.
11. That pursuant to the filing of the previous Action Taken Report, the State Board has taken stringent action against industries where instances of discharge of untreated water were observed. The State Board has **revoked the Consent to Operate of 2 industries and issued closure directions against 2 industries.**
A list of the industries and the violations observed by the Regional Office, Bhiwadi is marked and attached as **Annexure-2.**
12. That in the matter of haphazard disposal of solid waste, as already submitted before the Hon'ble Tribunal, inspections were conducted on 19.07.2025 at the dumping sites of the Municipal Bodies falling under the jurisdiction of this office. During these

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inspections, several non-compliances with statutory provisions were observed. Accordingly show Cause Notices for intended imposition of Environmental Compensation have been issued to all concerned Municipal Bodies. Thereafter, the matter has been forwarded to the RSPCB Headquarters for imposition of Environmental Compensation on the Municipal Bodies on 31.10.2025.

**OBSERVATION AND FURTHER ACTION TAKEN BY
THE REGIONAL OFFICE, KOTPUTLI – BEHROR**

13. That in compliance with the directions contained in the Hon'ble Tribunal's order dated 07.11.2025, the Rajasthan State Pollution Control Board (RSPCB) has taken necessary action against the industrial units situated in Sotanala and Behror RIICO Industrial Areas, District Kotputli Behror, which were found violating the provisions of the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, and other applicable environmental laws.
14. That the Board has issued directions under the provisions of the said Acts, including sealing orders, electricity disconnection, revocation of consent, and imposition of Environmental Compensation (EC) on the defaulting units.
15. That the Board has intensified surveillance in the said area and has also carried out a joint inspection along with the Central Pollution Control Board,

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pursuant to which action has been initiated against the non-compliant industries.

That the status of such actions taken by the Regional Office, Kotputli - Behror is summarized in the tabular form and marked and attached as **Annexure -3**

PRAYER

In view of the foregoing facts and submissions, the Hon'ble Tribunal may be pleased to take the Action Taken Report on record and pass appropriate orders in the interest of justice and fair adjudication of the matter

Respondent No. 1

Through



Vaibhav Thakuria

Counsel for respondent No.1

+91 7579282001

vaibhavthakuria@gmail.com

Place: JAIPUR

Date: 13.12.2025

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रा०प्र०नि०म०, भिवाडी

**BEFORE THE HON'BLE NATIONAL GREEN
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HAIDER ALI

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RAJASTHAN STATE POLLUTION

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.... RESPONDENTS

AFFIDAVIT IN SUPPORT OF REPLY

I, Amit Juyal, S/o Shri C.S. Juyal, currently posted as Regional Officer in Rajasthan State Pollution Control Board, having its office at Bhiwadi, do hereby solemnly affirm on oath as under:

1. That I am the Officer In-charge on behalf of Rajasthan State Pollution Control Board, and fully conversant with the facts of the case and hence competent to swear on this affidavit
2. That I am filing Action Taken Report in compliance of the order passed by this Hon'ble Tribunal and the contents of which are true and correct to the best of my knowledge and belief and based on the document filed along with the reply



Dependent
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**VERIFICATION**

I the above-named deponent do hereby verify that the contents of the affidavit above are true and correct and no material fact has been concealed.

Signed and verify on this 13th day of December, 2025 at Bhiwadi.

ATTESTED

[Signature]
13/12/2025
Adv. Pradeep Kumar Lakhera
Notary Public, Bhiwadi (Raj.)

[Signature]
Deponent
अमित जुयाल
क्षेत्रीय अधिकारी
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List/details of 25 Industries of the jurisdiction of Regional Office, RSPCB, Alwar

Annexure - 1

Sr. No.	Name of Unit	Address	Consent status	Pollution Control Measures Provided or not	Found complying/non-complying during inspection	Remark
1	AJAY AGRO TECH (A UNIT OF AJAY LAND MARK (p) Ltd.)	G-92 TO 94, AGRO FOOD PARK, MIA	Valid	Provided	Complying	Verified by State Board official, found complying.
2	ARHAM CHEMICALS (P) LTD.	G-1-196(B), MIA	Valid	Provided	Complying	Verified by State Board official, found complying.
3	DABUR INDIA LTD.	SP-C, 162, MIA	Valid	Provided	Complying	Analysis of wastewater from ETP Outlet and STP Outlet were conducted by State Board and parameters were found within prescribed limit.
4	KRISHNA INDUSTRIES	GA-327(A),MIA	Valid	Provided	Complying	Verified by State Board official, found complying.
5	NIRMAL INDUSTRIES LTD II	4-A, MIA	Valid	Provided	Complying	Analysis/monitoring conducted on 19/06/2025. Results were found within prescribed standards.
6	Ojash Metal Industries	H-1-344, MIA	Valid	Provided	Complying	Verified by State Board official, found complying.
7	PREMIER OIL MILLS	4, MIA	Valid	Provided	Complying	Analysis/monitoring conducted on 19/06/2025. Results were found within prescribed standards.
8	RAJASTHAN DYES & CHEMICALS	F-181 A, MIA	Valid	Provided	Complying	Inspected by State Board Official, found complying.
9	RAJGARH MINERALS	F-189, (A&B), MIA	Valid	Provided	Complying	Inspected by State Board Official, found complying.
10	RAMA METAL WORKS	P. NO.-H-1-755, MIA	Valid	Provided	Closed	Inspected by State Board Official, during inspection industry found closed and locked. As informed by the adjacent industry representative, the industry is closed since last 08-09 months.
11	RIDHI SIDHI MICRONS	F-198 (A),MIA	Valid	Provided	Complying	Inspected by State Board Official, found complying.
12	Ritu Metal Industries	G1-557, MIA	Valid	Provided	Complying	Inspected by State Board Official, found complying.
13	SALASAR E-WASTE LLP	G-293, MIA	Valid	Provided	Complying	Inspected by State Board Official, found complying.
14	Shivam Metals	H-1-956, MIA	Valid	Provided	Complying	Inspected by State Board Official, found complying.
15	Shri Siddhi Vinayak Metal Industries	H1-739-748, MIA	Valid	Provided	Complying	Verified by State Board official, found complying.

List/details of 25 Industries of the jurisdiction of Regional Office, RSPCB, Alwar

Sr. No.	Name of Unit	Address	Consent status	Pollution Control Measures Provided or not	Found complying/non-complying during inspection	Remark
16	SUNIL INDUSTRIES	G1-551, SOUTH EXTENTION, MIA	Valid	Provided	Complying	Inspected by State Board Official, found complying.
17	TINA ORGANICS (P) LTD.	217-A, 218-220 & 230/B-1, MIA	Valid	Provided	Complying	Monitoring conducted on 21/05/2025, results found within prescribed limits.
18	VCA HEALTHCARE PVT. LTD	G-91,MIA	Valid	Provided	Complying	Industry has installed the ETP. Industry is under close watch by the State Board.
19	VSDS FOODS PRIVATE LIMITED	VILLAGE DOOMEDA, KHEDLI SAIYAD, FOOD PARK	Valid	Provided	Complying	Verified by the State Board official, found complying.
20	M/s Premier Oil Mill	Plot No. 4, Matsya Industrial Area, Alwar, Tehsil-Ramgarh, Distt-Alwar.	Valid	Provided	Complying	Environmental compensation imposed and recovered Rs. 50,40,000/-
21	M/s Vishwa Buses and Coaches Limited (ID-110910)	SPA-298, MIA, Alwar	Valid	Provided	Complying	Environmental compensation imposed and recovered Rs. 22,500/-
22	M/s Hoswin Incinerator	Kh. No. 645/256, Village - Rundh Dhuninath, Alwar	Valid	Provided	Complying	Environmental compensation imposed and recovered Rs. 9,15,000/-
23	Aravali Chemicals	A-21(A), Matsya Industrial Area, Tehsil - Ramgarh, District-Alwar	Valid	Provided	Complying	Environmental compensation imposed and recovered Rs. 27,000/-
24	Shree Shyam Alkalies & Chemicals (A Unit of ARM Infraestate Pvt. Ltd.)	Plot No. 129, Matsya Industrial Area, Tehsil – Ramgarh, District – Alwar, Rajasthan - 301030	Valid	Provided	Complying	Environmental compensation imposed and recovered Rs. 6,75,000/-

List/details of 25 Industries of the jurisdiction of Regional Office, RSPCB, Alwar

Sr. No.	Name of Unit	Address	Consent status	Pollution Control Measures Provided or not	Found complying/non-complying during inspection	Remark
25	Arora Bottle Trading Company	G-564-565, MIA, Alwar	Valid	Provided	Complying	Consent to Operate was issued on 23/06/2025 after compliance of closure direction and deposition of environment compensation of Rs 186875/-

Sr No	Name and Address of Industry	Date of Revocation of CTO	Date of Issuance of Closure Direction	Violation Observed regarding discharge of waste water
1	Dhawan Box Containers Pvt. Ltd. A-455, RIICO Industrial Area Chopanki, Dist-Khairthal- Tijara	04/11/2025	-	During inspection untreated domestic / industrial waste water was being discharged into RIICO drain.
2	Blue Star Paper G1-225, RIICO Industrial Area, Kaharani Dist-Khairthal- Tijara	24/09/2025	-	During inspection untreated waste water was being discharged into RIICO drain.
3	Shiva Industries H1-560, RIICO Industrial Area, Chopanki Dist-Khairthal- Tijara	-	28/10/2025	During inspection untreated domestic / industrial waste water was being discharged into RIICO drain.
4	Tejas Industry (Shri BMR Transport) H1-617, RIICO Industrial Area, Chopanki Dist-Khairthal- Tijara	-	28/10/2025	Industrial waste water, whitish in color, was observed being discharged into the rainwater recharge pit. Due to overflow from the pit, the wastewater was further flowing onto the road through the main gate of the premises.

(i) Sotanala RIICO Industrial Area

S. No.	Name of Unit	Address	Date of Direction	Issuing Authority	Nature of Violation	Action Taken / Compliance Status
1	M/s Ambey Lab Pvt. Ltd.	SP-1-5, RIICO Industrial Area, Sotanala, Kotputli-Behror	31.01.2025 (Closure Direction)	CPCB	Non-compliance of Air & Water Acts; unauthorized discharge/bypass of trade effluent; improper storage of hazardous wastes/chemicals.	Plant sealed on 12.02.2025; unit is closed.
2	M/s Coropex Packaging India Pvt. Ltd.	F-33 & 34, RIICO Industrial Area, Sotanala	27.03.2025 (CTO Revoked)	RSPCB	No treatment facility for trade effluent; effluent discharge violations; environmental non-compliances.	Consent to Operate revoked on 27.03.2025; Environmental Compensation imposed and recovered.
3	RPS International School, Behror	Near RIICO Sotanala, Behror	12.05.2025	RSPCB	Discharge of untreated wastewater.	Process for filing a criminal complaint under Section 45E of the Water Act, 1974 and Section 39D of the Air Act, 1981 is underway as per legal procedure. Letter to Board's

						counsel issued on 25/11/2025.
4	M/s Wild Berries Bottling (P) Ltd.	Plot No. E-16, E-16(A) & E-17(A), RIICO Industrial Area, Sotanala	14.11.2025	Joint Inspection by RSPCB & CPCB (10.09.2025); CPCB "Not to Operate until having valid authorization" direction on 07.10.2025; RSPCB closure direction under Section 33A of Water Act & Section 31A of Air Act on 14.11.2025	Non-compliances under Hazardous & Other Wastes (Management & Transboundary Movement) Rules, 2016.	Compliance submitted on 20.11.2025; Application for authorization is pending with State Board.
5	M/s Jagatjit Industries Ltd.	SP-1-3, RIICO Industrial Area, Sotanala	13.11.2025	Joint Inspection by RSPCB & CPCB (09.09.2025); CPCB "Not to Operate" direction on 07.10.2025; RSPCB closure direction on 13.11.2025	Non-compliances under Hazardous Waste Rules, 2016; improper management of effluent treatment plant.	Compliance submitted on 18.11.2025; unit is not operating.

(ii) Behror RIICO Industrial Area

S. No.	Name of Unit	Address	Date of Direction	Issuing Authority	Nature of Violation	Action Taken / Compliance Status
1	M/s GS Pharmbutor Pvt. Ltd.	B-172, RIICO Industrial Area, Behror	23.07.2025	CPCB (Joint Inspection with RSPCB)	Bypassing untreated process/trade effluent into storm-water drain.	Unit sealed on 04.08.2025; after rectification, CPCB revoked closure on 06.10.2025; unit operational with complied status.
2	M/s Apex Tube	F-167-A, RIICO Industrial Area, Sotanala	23.07.2025	CPCB	Improper handling of wastewater; non-compliant effluent treatment system (Joint inspection RSPCB-CPCB).	Pickling process sealed on 22.08.2025.
3	M/s Continental Petroleums Ltd.	Plot No. A-166 and F-162-165, RIICO Industrial Area, Behror	29.09.2025	CPCB (Joint Inspection 11.09.2025)	Non-compliances under Hazardous Waste Rules, 2016; non-operation of ETP.	CPCB directed to stop storage/collection of waste and instructed RSPCB for enforcement; incineration operation stopped in compliance of CPCB letter dated 29/09/2025 and subsequent RSPCB direction letter dated 27/10/2025. Also Show cause notice dated 27/10/2025 has

						been issued to the unit by the RSPCB.
4	M/s Mudrika Enterprises	G1-218, Phase-II, RIICO Industrial Area, Behror	27.10.2025	Joint Inspection (11.09.2025); CPCB "Not to Operate" direction on 07.10.2025; RSPCB closure direction on 27.10.2025	Non-compliances under Hazardous Waste Rules, 2016; non-operation of effluent treatment plant.	Unit sealed on 12.11.2025; presently non-operational.
5	M/s Chrome Star Chemicals	Plot G1-134, 135, 136, Phase-I, RIICO Industrial Area, Behror	24.10.2025	Joint Inspection (10.09.2025); CPCB "Not to Operate" direction on 07.10.2025; RSPCB closure direction on 24.10.2025	Disposal of untreated effluent into rainwater harvesting pit.	Unit sealed on 11.01.2025; presently non-operational.

B. Environmental Compensation (EC) Imposed & Deposition Status

(i) Sotanala RIICO Industrial Area

S. No.	Name of Unit	Date of Imposition	Reason for Imposition	EC Amount (₹)	Status of Deposition	Deposited Amount (₹)
1	Ambey Laboratories Pvt. Ltd.	21.02.2024	Non-compliances; complaint	1,92,02,400	Partially Deposited	1,00,00,000
2	Coropex Packaging	28.04.2025	Effluent discharge	4,19,375	Fully Deposited	4,19,375

	India Pvt. Ltd.		(CTO revoked)			
3	Wild Berries Bottling (P) Ltd.	21.04.2025	Discharge of effluent in RIICO drain	2,06,250	Fully Deposited	2,06,250
4	MYK Laticrete India Pvt. Ltd.	12.05.2025	CTO non-compliances	2,21,000	Fully Deposited	2,21,000
5	Mehta Stone Consortium	23.05.2025	CTO non-compliances	2,15,250	Fully Deposited	2,15,250
6	Shreenath Life Science Pvt. Ltd.	22.04.2025	CTO non-compliances	2,64,000	Fully Deposited	2,64,000

(ii) Behror RIICO Industrial Area

S. No.	Name of Unit	Date of Imposition	Reason for Imposition	EC Amount (₹)	Status of Deposition	Deposited Amount (₹)
1	Continental Petroleums Ltd.	02.05.2025	CTO non-compliances	13,70,000	Not Deposited	-

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.... APPLICANT

VERSUS

RAJASTHAN STATE POLLUTION

BOARD AND ORS.

.... RESPONDENTS

AFFIDAVIT IN SUPPORT OF DOCUMENTS

I, Amit Juyal, S/o Shri C.S. Juyal, currently posted as Regional Officer in Rajasthan State Pollution Control Board, having its office at Bhiwadi, do hereby solemnly affirm on oath as under:

1. That I am the Officer In-charge on behalf of Rajasthan State Pollution Control Board, and fully conversant with the facts of the case and hence competent to swear on this affidavit

3. That I am filing Action Taken Report along with Annexure 1-3 in compliance of the order passed by this Hon'ble Tribunal and the contents of which are true and correct to the best of my knowledge and belief and based on the document filed along with the Action taken report



Deponent
अमित/जुयाल
क्षेत्रीय अधिकारी
रा०प्र०नि०म०, भिवाडी

**VERIFICATION**

I the above named deponent do hereby verify that the contents of the affidavit above are true and correct and no material fact has been concealed.

Signed and verify on this 13th day of December, 2025 at Bhiwadi.

ATTESTED

13/12/2025
Adv. Pradeep Kumar Lakhera
Notary Public, Bhiwadi (Raj.)

Deponent

आमित कुमर
क्षेत्रीय अधिकारी
रा०प्र०नि०मं०, भिवाडी